

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./20/453/2014
Dated: 01/01/2019

BETWEEN:

A. Bhaskar, S/o. A. Thimmappa,
Aged about 58 years,
Working as Traffic Costing Officer,
O/o. Financial Advisor & Chief Accounts
Officer (Traffic Accounts),
Lekha Bhavan, South Central Railway,
Secunderabad.

..... Applicant

AND

1. Union of India rep. by
The Chairman, Railway Board,
Rail Mantralaya, Rail Bhavan,
Rafiq Marg, New Delhi.
2. The Joint Secretary (Establishment-II)
(Appellate Authority),
Railway Board, Rail Mantralaya,
Rail Bhavan, Rafiq Marg, New Delhi.
3. The General Manager & Disciplinary Authority,
South Central Railway, Rail Nilayam,
Secunderabad.
4. The Sr. Deputy General Manager &
Chief Vigilance Officer,
South Central Railway, Rail Nilayam,
Secunderabad.
5. The Principal Financial Advisor &
Chief Accounts Officer,
South Central Railway, Rail Nilayam,
Secunderabad.
6. The Principal Chief Personnel Officer,
South Central Railway, Rail Nilayam,
Secunderabad.

..... Respondents

Counsel for the Applicant : Dr. A. Raghu Kumar, Advocate
Counsel for the Respondents : Mr. S.M. Patnaik, SC for Rlys.

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judl. Member
Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member}

Learned counsel for the applicant submits that the final orders in disciplinary proceedings has been passed. No cause survives for adjudication in the present OA. Therefore, the OA is dismissed as infructuous. However, the applicant is at liberty to challenge the final order by filing a fresh OA. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 1st January, 2019
(Dictated in the Open Court)

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